

**In the National Company Law Tribunal, New Delhi**  
**Registrar**

**CP No. 259/2016**

**SECTION OF THE COMPANIES ACT: 433 (e) & 434 (a)**

**In the matter of:**

**M/s. Capital First Ltd.**

..... **Petitioner**

**VS.**

**M/s. Pier One Construction Pvt. Ltd. & Anr.**

..... **Respondent**

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**Order deliver on 11.07.2017**

**Coram: Shiv Ram Bairwa, Registrar**

For the Petitioner (s) : None Appeared

For the Respondent (s) : None Appeared

**ORDER**

This matter was received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7<sup>th</sup> December, 2016 issued by Ministry of Corporate Affairs, Government of India.

Neither compliance affidavit nor affidavit of service has been filed till date.

It was submitted by the counsel for the petitioner on last date that he will file an application for withdrawal of the matter.

Today, neither anybody appeared nor filed any document.

List the matter before the Hon'ble Principal Bench on 20.07.2017.

  
**(Shiv Ram Bairwa)**  
**Registrar**